

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

**N O T I F I C A T I O N**

Dated- Guwahati, the 26<sup>th</sup> September, 2019

**No.HC.VII-100 (Pt.-VII)/2010/5747/A** : Smti Lucy Lalrinthari, Judge, Special Court, NDPS Act., Aizawl (Mizoram) is **exempted** from attending the "Refresher Course for NDPS Courts" (P-1172), scheduled to be held on 04.10.2019 - 06.10.2019 at the National Judicial Academy, Bhopal.

**No.HC.VII-100 (Pt.-VII)/2010/5748/A** : Hon'ble the High Court has been pleased to **nominate** Shri Hirendra Kashyap, District and Sessions Judge, Khonsa (Arunachal Pradesh) to participate in the "Refresher Course for NDPS Courts" (P-1172), scheduled to be held on 04.10.2019 – 06.10.2019 at the National Judicial Academy, Bhopal.

The Officer is to attend the programme accordingly.

By order,  
Sd/- Dhrupad Kashyap Das  
Registrar (Judicial)  
Gauhati High Court, Guwahati

Memo No. HC.VII-100 (Pt.-VII)/2010/5749 - 5765/A dated 26.09.2019

Copy forwarded for information and necessary action to:

1. The Director, National Judicial Academy, Bhopal.
2. The Director, Judicial Academy, Assam.
3. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl, Mizoram.
4. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar
5. The Accountant General (A&E), Mizoram, Aizawl (in reference to the Notification No. HC.VII-100(Pt.-VII)/2010/5474/A, dated 17<sup>th</sup> September, 2019)
6. The Accountant General (A&E), Arunachal Pradesh, Itanagar, for information and necessary action.  
The Officer is placed on deputation for the programme on condition that (a) the Officer will be treated as on duty during the training period, (b) He will be entitled to TA and DA as admissible under the Rules.
7. The Registrar (Vigilance / Admn.), Gauhati High Court, Guwahati.
8. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
9. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl / Itanagar Bench, Naharlagun. **He / she is requested to inform the concerned officer of his / her State accordingly.**
10. The District & Sessions Judge, Aizawl.
11. The District and Sessions Judge, Khonsa.

12. Smti Lucy Lalrinthari, Judge, Special Court, NDPS Act., Aizawl
13. Shri Hirendra Kashyap, District and Sessions Judge, Khonsa

The nominated participant above is requested to furnish his full name, designation, postal address including official and residential address, telephone numbers, fax and e-mail, etc. to the Registrar, NJA, Bhopal directly for convenience (NJA Fax No. 0755-2696904, e-mail: [liaisonoffice@nja.gov.in](mailto:liaisonoffice@nja.gov.in), website: [www.nja.gov.in](http://www.nja.gov.in)). He is requested to intimate his travel plans in writing to the NJA, Bhopal well in advance (at least 3 days) to enable the Academy to provide transport facility from the airport / railway station. He is also requested to deposit one-time Registration Fee [(Rs.1000/-+GST @ 18%) = Rs. 1180/-) and boarding and lodging charges [(Rs. 2500/- + GST @ 18%)= Rs. 2950/- per day per participant]. **PARTICIPANTS ARE REQUESTED NOT TO BRING WITH HIM / HER SPOUSE AND CHILDREN AS THE NJA DOES NOT HAVE FACILITIES FOR TAKING CARE OF FAMILY OF NOMINATED JUDGE / OFFICERS AND ALSO LIMITED ROOMS ARE AVAILABLE FOR PARALLEL TRAINING PROGRAMMES AT THE ACADEMY.** Nominated participant is also requested to obtain the details of Joining Instructions from the NJA website. The nominated participant will inform the Hon'ble High Court about his departure for NJA Programmes and rejoining to normal duty after completion of the Programme alongwith a report indicating the subjects on which he/she has undergone training, with a brief note thereon.

He is to mention in the report about the suggestions and ideas generated in the respective programme that can be effectively used in his respective State/Court and how this can be achieved and what are the drawbacks that he feels exist in his State or Court and how these can be remedied, on the basis of the inputs received in the respective programme.

The nominated participant is also requested to carry his officially allotted Laptop with him while attending the programme.

14. The Joint Registrar (Judl. / PM & P), Gauhati High Court, Guwahati.
15. The Joint Registrar, Protocol, Gauhati High Court, Guwahati.
16. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload the Notification in the official web site of Gauhati High Court immediately.*
17. CA to the Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

*TK*  
*26.9.19*  
**Registrar (Judicial)**  
*26.09.19*